

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA
UNSTARRED QUESTION NO.4066
TO BE ANSWERED ON 13TH AUGUST, 2015

MARINE FUEL

4066. SHRI C. MAHENDRAN:
SHRI S.P. MUDDAHANUME GOWDA:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether the Government proposes to take necessary steps to exempt marine fuel from customs duty for vessels carrying cargo for trans-shipment;
- (b) if so, the details and the likely positive impact thereof on the growth in EXIM cargo handling operations;
- (c) the details of the various tariffs levied on Indian and foreign vessels at the Indian ports; and
- (d) the details of contribution of these tariffs to the national exchequer during each of the last three years and the current year?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

- (a)&(b): Recognizing the need to encourage the growth of Indian tonnage Government has exempted Customs and Central Excise Duty leviable on bunker fuels, namely IFO 180 CST and IFO 380 CST used in Indian flag vessels for transportation of EXIM and empty containers between two or more ports in Indian.
- (c) The details of the various tariff levied on Indian and foreign vessels at the Indian ports are Ports dues, Pilotage, Berth hire, Anchorage, Shifting charges, Ship breaking, Dry berthing and Priority berthing charges. The levy in terms of US Dollar/Indian Rupees as applicable in respect of the above mentioned charges differs from port to port.
- (d) Major Ports, being autonomous organizations, do not remit the revenue generated, including vessel related charges, to the national exchequer. Major Ports meet their expenditure from their earnings and the surplus is utilized in funding various development projects in the port.
